

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00794 of 2014
Cuttack, this the 12th day of November, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)

.....
Garre Ranga Swamy,
Aged about 36 years,
Son of G. Krishna Murty,
Working as SSE(C&W)/E. Co. Riy./ Puri,
Permanent resident of Sai Apartment,
Near Bus Complex, Janga-Reddy Gadem,
Dist- West Godabari, Andhra Pradesh.

.....Applicant

Advocate(s)... M/s. N.R. Routray, Smt. J. Pradhan, T.K. Choudhury,
S.K. Mohanty.

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway, E.Co.R.Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Chief Personnel Office/,
East Coast Railway/E.Co.R.Sadan,
Chandrasekharpur, Bhubaneswar, Dist-Khurda.
3. Sr. Divisional Mechanical Engineer/
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
4. Sr. Divisional Personnel Officer/
South Central Railway/Vijayawada Division,
At/PO- Near Railway Station, Gandhi Nagar,
Dist-Krishna, Andhra Pradesh.
5. Sr. D.P.O.,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath



O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The applicant in this instant O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, prays for a direction to the Respondents to work out the own request application of the applicant dated 26.06.2014 within a period of three months. He had earlier filed O.A. No. 151/2013 and thereafter O.A. No. 354/13 before this Tribunal. In view of the order passed by this Tribunal in O.A. No. 354/13, Respondents considered the representation of the applicant and passed order under Annexure-A/5 dated 04.06.2014 calling upon him to apply in prescribed format for his own request transfer to Vijayawada Division of South Central Railway for the post of Junior Engineer against D.R.Q. at Vijayawada Division. Mr. Routray, Ld. Counsel for the applicant, submitted that in response to the aforesaid letter dated 04.06.2014 the applicant has already filed his application vide Annexure-A/6 dated 29.06.2014 before Sr. DPO, i.e. Respondent No.5, but till date no response has been received by the applicant.

3. Mr. Rath, Ld. Standing Counsel for the Railways, submits that he has no immediate instruction as to whether any such application, as claimed by the applicant, has really been submitted by him on 29.06.2014 and if so, the status thereof.

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to him on his application submitted on



29.06.2014, without entering into the merit of this matter, this OA is disposed of at this admission stage with direction to Respondent No. 5 to consider his application, if the same is still pending, and communicate the decision thereof, in a well-reasoned order to the applicant within a period of 60(sixty) days from the date of receipt of copy of this order. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to all the Respondents by Speed Post at the cost of the applicant, for which Mr. Routray, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 17.11.2014.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

RK

